

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

122. IA/2257/2024 C.P. (IB)/176(MB)2024

IN THE MATTER OF

Kisaan Steels Private Limited

... Petitioner

Vs

Gemini Engi-Fab Private Limited

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 03.06.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

SHRI. SANJIV DUTT,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant/OC: Adv. Shreshth Jain (VC)

For the Respondent: Adv. Subhradeep Banerjee (VC)

ORDER

I.A. 2257/2024

The present application is for taking on record the additional documents. The Ld. Counsel for the Applicant submits that at the time of filing of the petition i.e. C.P.(IB)/176(MB)2024 the relevant documents were not traceable which are necessary for the appropriate adjudication of the matter. In view of the submissions of the Ld. Counsel, the I.A. is **allowed** and the documents are taken on record. List the C.P.(IB)/176(MB)2024 on **11.06.2024**.

Sd/-
SANJIV DUTT
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Shubham/